

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
M/s HALDIRAM FINCAP PRIVATE LIMITED  
OPERATING IN FINANCIAL ACTIVITY AT DELHI LOCATION(S)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Haldiram Fincap Private Limited (CIN: U74899DL1994PTC059829) PAN No.: AAACH1961N
2.	Address of the registered office	AG -32 Shalimar Bagh, North Delhi, Delhi, India, 110088.
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Delhi & Gurgaon
5.	Installed capacity of main products/ services	Financial Activity
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	4
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information is accessible through the RP. To obtain the necessary documents, please send an email request to the email address provided below at S.No. 16.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same is included under Point No. 04 of the Request for Resolution Plan. It is accessible through the RP. Please send an email request to the email address provided below at S.No. 16 to obtain the documents
10.	Last date for receipt of expression of interest	15-05-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-05-2025
12.	Last date for submission of objections to provisional list	30-05-2025
13.	Date of issue of final list of prospective resolution applicants	09-06-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-06-2025
15.	Last date for submission of resolution plans	14-07-2025
16.	Process email id to submit Expression of Interest	cirp.haldiram@gmail.com



17.	Details of the corporate debtor's registration status as MSME	Registered as MSME vide cert. No. UDYAM-DL-06-0136360 dated 01.10.2024
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*Note: Applications seeking extension of CIRP period as well as exclusion of CIRP period, is pending before Honourable National Company Law Tribunal, New Delhi Bench, as the CIRP period is expiring on 28.04.2025.*

  


IBBI/IPA-002/IP-N00774/2018-2019/12373

AFA Valid up to 31-Dec 2025

Regd Add: B-5/41, Ground Floor, Vivekanand Apartment,  
Sector 8, Rohini, NCT of Delhi - 110085  
For Haldiram Fincap Private Limited

Date: 30-04-2025

Place: New Delhi

**ADITYA BIRLA CAPITAL**  
PROTECTING INVESTING FINANCING ADVISING

**ADITYA BIRLA CAPITAL LIMITED**

Registered Office: Indian Rayon Compound, Veraval, Gujarat-382266  
Branch Office: 2nd Floor, Vijaya Building, 17, Sarakimbha Road, New Delhi-110001

**APPENDIX-IV-A** (See proviso to rule 8(1) Security Interest (Enforcement) Rules, 2002) **Notice For Sale of Immovable Property**

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated-to be initiated by Aditya Birla Finance Ltd. in relation to the loan account and mortgaged property mentioned below, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) i.e. M/s. Empire Furniture Co. Through Proprietor; Mr. Gurepreet Singh Bhatia; M/s. B J Corporation, Through Proprietor; Mrs. Soniya Bhatia, having Loan Ac No. ABND\_LAP00000604092 that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Capital Limited, the mortgage property will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 20.05.25 for recovery of Rs. 7,44,02,560.95/- (Rupees Seven Crores Forty-Four Lakhs Two Thousand Five Hundred Sixty and Ninety-Five Paise Only) as on 20.05.25 and further interest and other expenses thereon till the date of realization of complete Outstanding amount due to the Secured Creditor from above stated Borrowers/Co-Borrowers/ Guarantors.

The Reserve Price will be Rs. 5,47,26,524/- (Rupees Five Crores Forty Seven Lakhs Twenty-Six Thousand Five Hundred and Twenty-Four Only) for Property, i.e., "Northern Side Portion of First Floor, Second Floor and Third Floor with roof rights, Part of Property bearing No 59, Motia Khan Dump Scheme, M.M. Road, Rani Jhansi Road, Delhi-110057", and the Earnest Money Deposit will be Rs. 54,72,653/- (Rupees Five Lakhs Seventy Two Thousand Six Hundred and Fifty-Three Only).

Short description of the immovable property:  
All That Part & Parcel of Property bearing no.: "Northern Side Portion of First Floor, Second Floor and Third Floor with roof rights, Part of Property bearing No 59, Motia Khan Dump Scheme, M.M. Road, Rani Jhansi Road, Delhi-110057".

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. <https://adityabirlacapital.com/Pages/IndividualProperties-for-Auction-under-SARFAESI-Act.aspx> or <https://sarfaesi.auctiontiger.net>

DATE: 30.04.2025, PLACE: Delhi Authorized Officer, (Aditya Birla Capital Limited)

**HDB FINANCIAL SERVICES LIMITED**  
33/44 Under Sarfaesi Act

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat, Pin Code 380009  
BRANCH OFFICE: HDB Financial Services Limited, Kharsa No. 47, Behind Old Food School, Vikaspuri Delhi-110018

You the below mentioned borrower, co-borrowers and guarantors have availed loan(s) financial facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (secureties) and defaulted in repayment of the same. Consequently to your defaults your loan was classified as non-performing asset. Subsequently, the Company has issued demand notice under Section 13(2) of the Securitization And Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with Rule 3(1) of The Security Interest (Enforcement) Rules, 2002 and as of your alternate service upon you. Details of the borrower, co-borrowers, loan account no., loan amount, demand notice issued under section 13(2) date, amount claimed in the notice, NPA date and securities are given as under:-

**(1) NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTOR; (2) LOAN ACCOUNT NUMBER; (3) LOAN AMOUNT; (4) DATE OF DEMAND NOTICE; (5) CLAIMED AMOUNT IN INR; (6) DETAILS OF SECURITIES; (7) DATE OF POSSESSION**

**Name Of The Borrower & Co-Borrowers:** Sethi Traders 46/6, Near East Azad Nagar Metro Station Azad Nagar East New Delhi, Delhi-110051 Delhi Amrit Kaur 46/6, F/F Plot No.-2394/6 Gali No. 14, East Azad Nagar New Delhi-110051 Manvirinder Singh 46/6 F/F Plot No.-2394/6 Gali No.14 East Azad Nagar New Delhi-110051 Delhi Harjeet Kaur 46/6 F/F Plot No.-2394/6 Gali No.14 East Azad Nagar New Delhi-110051  
**LOAN ACCOUNT NO. 31657411; LOAN AMOUNT: Rs.2974000/- (Rupees Twenty Nine Lakhs Seventy Four Thousand Four Hundred And Sixty Seven Only); DEMAND NOTICE DATE: 14.01.2025; AMOUNT CLAIMED: Rs.2850215.4/- (Rupees Twenty Eight Lakh Fifty Nine Thousand Two Hundred & Fifteen Paise Thirty Nine Only) as of 10.01.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: All That Piece And Parcel Of Property Built up First Floor, Up To Ceiling Level, (Without Roof Right/Terrace/Rights only) having its area measuring 75 Sq Yds i.e. 62.70 Sq Mtrs, Consisting of one Drawing Room, Two Bed room, kitchen, Bath/WC According to the site with the common rights of stairs, passage and other facilities along with the right to install/maintain the water tank and TV Antenna on the roof of Top Floor, Fitted with Electricity & water connections in running condition part of bearing property no. 2394/6, Old No. And New No. 46/6 situated at the area of village Ghondi in The Abadi Of Gali No 14, East Azad Nagar, Illaha Shahrada, Delhi-110051 Property Bounded as: East: Remaining portion of the said property, South: Gali, North: Main Road, South: Other Property. Date of Possession: 25/04/2025**

**Name Of The Borrower & Co-Borrowers:** M/s Ashish Furniture And Cosorhika Jahidabad Noida Gautam Buddha Nagar Noida-201304 Uttar Pradesh And Also Vasant Residential Plot Of Land Measuring 100 Sq Yds Out Of Kharsa No.379 Situated In Vajky Village Sohankhara Noida-201301 Gurgaon District Noida Noida-201304 Uttar Pradesh Hindrajee S/S Saramonika Noida Noida-201304 Uttar Pradesh Noida-201304 Uttar Pradesh-Loan Account No.: 36790076; LOAN AMOUNT: Rs.30000000/- (Rupees Thirty Lakhs Only) by the loan account number 36790076; DEMAND NOTICE DATE: 14.01.2025; AMOUNT CLAIMED: Rs.294364/- (Rupees Twenty Nine Lakh Forty Three Thousand Six Hundred & Forty Four Only) as of 10.01.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: All That Piece And Parcel Of Residential free hold Plot Of Land Measuring 100 Sq Yards i.e. 83.61 Sq Mtrs comprising Kharsa No.379, Situated In Village Sohankhara Jahidabad, Tehsil Dadri, District Gautam Budh Nagar. Date of Possession: 29/04/2025

**Name Of The Borrower & Co-Borrowers:** Sambhav Logistics Private Limited S K-28 Shastri Nagar Ghaziabad-201001 Uttar Pradesh And Also S K-5 Shastri Nagar Ghaziabad-201001 Ajay Kumar Gupta (Deceased Through Legal Heir/Sumita Gupta (Legal Heir) S K-28 Block-K Shastri Nagar Ghaziabad-201001 Uttar Pradesh Sumita Gupta S K-28 Block-K Shastri Nagar Ghaziabad-201001 Uttar Pradesh. Loan Account No.: 3415934; LOAN AMOUNT: Rs.31029220/- (Rupees Three Crores Ten Lakhs Twenty Nine Thousand Two Hundred Twenty Only); DEMAND NOTICE DATE: 05.02.2025; AMOUNT CLAIMED: Rs. 30,294,945.17/- (Rupees Three Crores Two Lakhs Ninety Four Thousand Eight Hundred Forty Five and Paise Seventeen Only) as of 05.02.2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: SCHEDULE OF THE SECURITIES I All That Piece And Parcel Of Property House Bearing No SK-28 (Measuring 299 Sq Mtrs) Block-K Situated In The Residential Colony Known As Shastri Nagar, Tehsil And District-Ghaziabad Date of Possession: 25/04/2025

**Name Of The Borrower & Co-Borrowers:** Sachin Kumar, No.49 Tibra Road Krishan Kunj Colony Modinagar Modinagar-201204 Uttar Pradesh And Also Plot No. 8; Kharsa No. 59m, At Block-a, Mohalla Shanti Enclave, Pargana Jalalabad, Tehsil Modinagar, Modinagar-201204 Rakesh Dev Modinagar-201204 Uttar Pradesh Pooja Devi Modinagar-201204 Uttar Pradesh; LOAN ACCOUNT NO.: 2052030; LOAN AMOUNT: Rs.2176160/- (Rupees Twenty One Lakhs Seventy Six Thousand One Hundred Sixty Only) to the loan account no. 2052030; DEMAND NOTICE DATE: 01.02.2025; AMOUNT CLAIMED: Rs. 803,206.30/- (Rupees Eight Lakhs Three Thousand Two Hundred Six and Paise Thirty Only) as of 10-02-2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: All That Part & Parcel of land of part of Plot No. 110, Thatherada Enclave, Pargana Jalalabad, Tehsil Modinagar, District Ghaziabad, East. 60 ft / Plot No: 7, Jasantw Sharma, West. 60 ft Plot other north, North: 36 ft / 16 ft wide Road, South: 36 ft / Plot Kamal Singh Date of Possession: 25/04/2025

**Name Of The Borrower & Co-Borrowers:** P S House 18 Valley Bazar Meenut Meerut City Ho-250002 Uttar Pradesh And Also A Residential Plot Part Of House No. 61 Situated At Mohalla Thatherada, Meerut Meerut City Ho-250002 And Also A Residential Plot Part Of House No. 90 Situated At Mohalla Thatherada, Meerut Meerut City Ho-250002 Sarita Khatun 110 Shahkhali Sanyo Wali Gali Meerut City Ho Uttar Pradesh-250002 Sanjay Gupta/108/110, Shahkhali Sanyo Wali Gali Meerut Meerut City Ho Uttar Pradesh-250002 Maysa Rani/105/110 Shahkhali Budhana Gali Meerut City Ho Uttar Pradesh-250002 LOAN ACCOUNT NO.: 3836600; LOAN AMOUNT: Rs.2487831/- (Rupees Twenty Four Lakhs Eighty Seven Thousand Eight Hundred Thirty One Only) to the loan account no.3836602; DEMAND NOTICE DATE: 10.02.2025; AMOUNT CLAIMED: Rs. 1,531,534.71/- (Rupees Fifteen Lakhs Thirty One Thousand Five Hundred Thirty Four and Paise Seventy One Only) as of 10-02-2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. DETAILS OF SECURITY: All that part and parcel of land of part of Plot No. 110, Thatherada Meerut, Uttar Pradesh, Pin Code-250001, Bounded as: East: Road Sft, West: Property of Mirchi Lal, North: Property of Ratan Devi, South: Property of Sanjay Devi. Date of Possession: 25/04/2025

You the borrower/co-borrowers and guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. (Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.) Please note that as per section 13(13) of the said Act, you are restrained from transferring the above-referred securities by way of sale/lease or otherwise without our consent and any non-compliance of section 13(13) of the Act is punishable under section 29 of the said Act.

FOR ANY QUERY PLEASE CONTACT MR. Anu Yadav PHONE: 9305383896 /MR. VIKAS ANAND /9711010384

Place: Delhi, Date: 30.04.2025 Sd/- For HDB Financial Services Limited, Authorized Officer

**MANAPPURAM FINANCE LTD.**  
CIN: L65910KL1992PLC006623

Registered Office - W - 4 / 638A, Manappuram House, P.O. Valapad, Thrissur - 680 567, Kerala, India

**GOLD AUCTION NOTICE**

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16 / 05 / 2025 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-  
FARIDABAD, SECTOR 29 HARYANA, 120130700034035, SONIPAT, GOHANA, 131050700020862, RANCHI, UPPER BAZAAR RANCHI, 1335650700012946, GAZIABAD, KOTGAO GHAZIABAD, 114250700027093, RAJENDRA NAGAR-GAZIABAD, 130130700012468, LUCKNOW, MEERUT, EVES CROSSING, 111480700018786, 9046, 9278, 9422,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 8089292353.

Authorised Officer  
For Manappuram Finance Ltd

**FORM NO. URC-2**  
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

(Pursuant to section 37(4) of the Companies Act, 2013 and rule 4(1) of the Companies (Registration) Rules, 2013)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of three days hereinafter to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "M/s Prabhath Fertilizer & Chemical Works" a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

2. The principal objects of the company are as follows:  
i. To carry on the business of manufacturing, processing, blending, packaging, marketing, trading, importing, exporting, wholesaling, and retailing of bio-fertilizers, organic fertilizers, soil conditioners, compost, vermicompost, plant growth regulators, bio-stimulants, bio-pesticides, micronutrients, and other agricultural inputs.  
ii. To manufacture, trade, and deal in gardening and horticulture products, including organic manures, potting mixes, plant nutrients, seeds, saplings, garden tools, hydroponic and aeroponic systems, and allied products and establish, operate, and maintain processing units, R&D centres, warehouses, distribution networks, and retail outlets for agricultural and gardening products.  
iii. To provide consultancy, training, and technical expertise in organic farming, sustainable agriculture, plant nutrition, soil fertility, and pest control.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 900, Best Sky Tower, Plot No. F5, Netaji Subhash Place, Delhi - 110034.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within Twenty one days from the date of publication of this notice, with a copy to the firm / proposed company at its office address mentioned above.

For and on behalf of  
M/s. Prabhath Fertilizer & Chemical Works  
Sd/-  
1. SHILPA GOYAL (Partner)  
2. BHUSHAN GOEL (Partner)  
3. PRASHANT GOYAL (Partner)

Date : 30.04.2025 | Place : Delhi

**NOTICE OF APPEARANCE BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH FOR THE ATTENTION OF M/s SRS FINANCE LIMITED (L74899HR1994PLC040440)**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor: M/s SRS FINANCE LIMITED

2. Registered Office Address of the Corporate Debtor: SRS Multiplex, Mezzanine Floor, City Centre, Sector 12, Faridabad, Haryana - 121007

3. Case Title and Case No: Central Bank of India Vs SRS Finance Limited CP(IB) No. 78/Chd/Hry/2025

Notice is hereby given that Central Bank of India has filed a S. 7 IBC petition titled Central Bank of India vs. SRS Finance Ltd. bearing C.P. (IB) No. 78/Chd/Hry/2025 pending before the Hon'ble National Company Law Tribunal, Chandigarh Bench. That vide Order dated 13.03.2025, the Hon'ble National Company Law Tribunal, Chandigarh Bench issued notice of the aforesaid petition to SRS Finance Limited for 05.05.2025 to show cause as to why the petition should not be admitted. Take note that the Notice issued by the Hon'ble National Company Law Tribunal, Chandigarh Bench along with entire paperbook of the petition was sent to the registered office address of SRS Finance Limited but returned unopened. Since the Hon'ble National Company Law Tribunal, Chandigarh Bench has directed substituted mode of service through publication, this notice is being issued to SRS Finance Limited to collect the copy of the Notice and paperbook of the petition from Central Bank of India, Stressed Asset Management Branch, 5, Jeevan Tara Building, Parliament Street, New Delhi - 110001 and appear through self or authorized pleader before the Hon'ble National Company Law Tribunal, Chandigarh Bench on 05.05.2025 failing which appropriate order may be passed ex-parte.

Sd/-  
Mr. Mahendra Kumar Gupta  
Chief Manager, Central Bank of India

Date: 29.04.2025  
Place: New Delhi

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/s HALDIRAM FINCAP PRIVATE LIMITED OPERATING IN FINANCIAL ACTIVITY AT DELHI LOCATION(S)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Haldiram Fincap Private Limited (CIN: U74899DL1994PT059829) (PAN NO.: AAACH1961N)
2.	Address of the registered office	AG-32 Shalimar Bagh, North Delhi, Delhi, India, 110088.
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Delhi & Gurgaon
5.	Installed capacity of main products/services	Financial Activity
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/workmen	4
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information is accessible through the RP. To obtain the necessary documents, please send an email request to the email address provided below at S.No. 16.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same is included under Point No. 04 of the Request for Resolution Plan. It is accessible through the RP. Please send an email request to the email address provided below at S.No. 16 to obtain the documents
10.	Last date for receipt of expression of interest	15-05-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-05-2025
12.	Last date for submission of objections to provisional list	30-05-2025
13.	Date of issue of final list of prospective resolution applicants	09-06-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-06-2025
15.	Last date for submission of resolution plans	14-07-2025
16.	Process email id to submit Expression of interest	cirp.haldiram@gmail.com
17.	Status of the corporate debtor's registration details as MSME	Registered as MSME vide cert. No. UDYAM-DL-06-0136360 dated 01.10.2024

Note: Applications seeking extension of CIRP period will also with exclusion of CIRP period, is pending before Honourable National Company Law Tribunal, New Delhi Bench, as the CIRP period is expiring on 28.04.2025.

Sd/-  
Prabhakar Kumar  
IBBI/00A-002/P-NO0774/2024-2019/1237/3  
AFA Valid up to 31-Dec-2025

Date: 30-04-2025  
Place: New Delhi

Regd Add: B-5/41, Ground Floor, Vivekanand Apartment, Sector 8, Rohini, NCT of Delhi - 110085  
For Haldiram Fincap Private Limited

**ADITYA BIRLA CAPITAL**  
PROTECTING INVESTING FINANCING ADVISING

**Aditya Birla Housing Finance Ltd.**

Registered Office: Indian Rayon Compound, Veraval, Gujarat 382266  
Branch Office: Aditya Birla Housing Finance Limited | 3rd Floor Plot No. K 17/12, Sector 15, Noida, Gautam Budh Nagar, Uttar Pradesh - 201301

1. ABHFL: Authorized Officer - Mr. Amandeep Taneja : 91 97112 46064  
2. Auction Service Provider (ASP) : M/S e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000232978 & 9265562819

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 06-06-2025 , for recovery of INR. 31,09,252/- (Rupees Thirty One Lakh Nine Thousand Two Hundred Fifty Two Only) and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers name VINOD CHAND BHARTI & PARMAL BHARTI & ROHIT KUMAR.

The reserve price will be INR 28,00,000/- (Rupees Twenty Eight Lakh Only) and the Earnest Money Deposit (EMD) will be INR 2,80,000/- (Rupees Two Lakh Eighty Thousand Only). The last date of EMD deposit is 05-06-2025.

**DESCRIPTION OF IMMOVABLE PROPERTY**

ALL THAT PIECE AND PARCEL OF RESIDENTIAL HOUSE NO. 03, OLD NO. 08, ADMEASURING 100 SQ. YDS., OUT OF KHASRA NO. 800, KHEWAT NO. 95/2, KHATA NO. 205 SITUATED AT VILLAGE KAILA, MOHALLA PACHAND, GHAZIABAD, TEHSIL & DISTT: GHAZIABAD, U.P. AND BOUNDED AS: EAST: PARKING DGA, WEST: RASTA 12 MTRS. WIDE, NORTH: PART OF SAME PLOT, OWNER SMT. MADAN DEVI, SOUTH: REMAINING PORTION OF LAND OF SELLER

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://sarfaesi.auctiontiger.net>

Date: 30-04-2025  
Place: NEW DELHI Authorized Officer  
Aditya Birla Housing Finance Limited

**Globe**  
**GLOBE INTERNATIONAL CARRIERS LIMITED**  
CIN: L60232RJ2010PLC031380  
301 - 306, Parkash Deep Complex, Near Mayank Trade Centre, Station Road Jaipur, Rajasthan - 302006  
Email ID - [cs@gicil.co](mailto:cs@gicil.co); Contact No. 0141-2361794, 23656794; Website - [www.gicil.co](http://www.gicil.co)

**NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING OF GLOBE INTERNATIONAL CARRIERS LIMITED**

Notice is hereby given that the Extra-Ordinary General Meeting ("the EGM" or the "meeting") of the Members of M/s. Globe International Carriers Limited ("the Company") will be held on Friday, 25, 2025 at 03:00 P.M. (IST) through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") to transact the business(es) set forth in the Notice of EGM dated April 24, 2025.

Pursuant to General Circular No. 14/ 2020 dated 8th April 2020 read with other relevant circulars including 09/2023 dated 25th September 2023 issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, circular no. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, circular no. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, circular no. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 and circular no. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated October 07, 2023 and General Circular No. 09/ 2024 dated September 19, 2024 (collectively "SEBI Circulars"), have permitted companies to conduct EGM through VC or other audio visual means, subject to compliance of various conditions mentioned therein. In compliance with the aforesaid MCA Circulars and SEBI Circulars and the applicable provisions of Companies Act, 2013 and rules made thereunder, and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the EGM of the Company is being convened and will be conducted through VC.

The Notice of EGM has been sent on April 29, 2025, only through electronic mode to all those members who have registered their email address with the Company/ Depository Participants in accordance with the aforesaid Circulars. Members may note that the Notice of EGM is also available on the website of the Company at [www.gicil.co](http://www.gicil.co) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com)

In case the members have not registered their email address, they can follow the below procedure:

- The Members holding shares in DEMAT form are requested to register their e-mail address/ electronic bank mandate with their respective Depository Participant.
- Members whose Email IDs are not updated with the Company/Registrar and Share Transfer Agents/Depository Participants can avail soft copy of the EGM Notice by raising a request to the Company by email at [ashok.shergaur@gicilintime.com](mailto:ashok.shergaur@gicilintime.com). Members can attend and participate in the EGM through VC/OAVM facility. The instructions for joining the EGM would be provided in the Notice of EGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- The Company is also providing remote e-voting facility (remote e-voting) to all its members to cast their votes on all the resolutions set out in the Notice of EGM. Also, the Company shall provide the facility for voting through e-voting system during the EGM. The detailed procedure of remote e-voting / e-voting during the EGM is mentioned in the Notice of EGM.
- In terms of the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended) and aforesaid circulars, the Company is pleased to offer its members the facility of "remote e-voting" provided by Central Depository Services Limited (CDSL) to exercise their right to vote on the business(es) as set forth in the Notice of the EGM. The facility of casting votes by a member using remote e-voting system as well as venue voting on the date of the EGM, on the resolution set forth in the Notice, will be provided by CDSL. All the members are informed that:

**intec**  
Sapna Agni, Bharosa Agni Ka  
**INTEC CAPITAL LIMITED**  
CIN: L74899DL1994PLC057410  
Regd. Off.: 708, Manjusha Building, 57 Nehru Place, New Delhi - 110 019  
T.: +91-11-4652200/300; F.: +91-1146522333  
Website: [www.intecapital.com](http://www.intecapital.com), Email ID: [complianceofficer@intecapital.com](mailto:complianceofficer@intecapital.com)

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

NOTICE is hereby given to the Members of Intec Capital Limited ("the Company") pursuant to the provisions of Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), as amended from time to time, Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India (ICSI), read with General Circulars no. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023, and 09/2024 and other relevant circulars issued by the Ministry of Corporate Affairs, Government of India (collectively referred to as "MCA Circulars") and pursuant to all other applicable laws and regulations, the resolutions appended below are proposed to be passed by the Members of the Company (as of the Cut-off date) through Postal Ballot by way of voting through remote electronic voting process ("Remote e-voting"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

The Postal Ballot Notice is also available on the Company's website <http://www.intecapital.com> and the website of Central Depository Services (India) Limited (CDSL) i.e. [www.evotingindia.com](http://www.evotingindia.com). These details are also available on the website of the stock exchanges where the equity shares of the Company are listed i.e. BSE Limited ([www.bseindia.com](http://www.bseindia.com)).

In terms of the MCA and SEBI Circulars, the Notice has been sent through electronic mode only to the Members of the Company whose email addresses are registered with the Depository Participant(s)/Company/Registrar and Share Transfer Agent ("RTA") i.e., Beetal Financial and Computer Services Private Limited. The electronic dispatch of the Notice has been completed on 29th April, 2025. The Notice inter alia indicating the process and manner of remote e-voting is also available on the Company's website [www.intecapital.com](http://www.intecapital.com), on the website of Stock Exchanges i.e., BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and on the website of Central Depository Services (India) Limited (CDSL) i.e. [www.evotingindia.com](http://www.evotingindia.com). Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, Regulation 44 of the Listing Regulations and SS-2 issued by the ICSI, the Company is pleased to provide electronic voting facility through Central Depository Services (India) Limited (CDSL) at [www.evotingindia.com](http://www.evotingindia.com) to enable its Members to cast their vote by electronic means in respect of the business proposed to be transacted. The details pursuant to the Act read with the Rules, SS-2 and MCA Circulars are as under:

**HDB FINANCIAL SERVICES LIMITED**  
33/44 Under Sarfaesi Act

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009  
BRANCH OFFICE : FINANCIAL SERVICES LIMITED, KHARSA NO. 47, OPPOSITE DUSSEHRA GROUND, BUDLELA, NEAR OXFORD SCHOOL, VIKASPURI, NEW DELHI-110018

THE UNDERSIGNED AS AUTHORIZED OFFICER OF HDB FINANCIAL SERVICES LIMITED HAS POSSESSION OF THE FOLLOWING PROPERTY PURSUANT TO THE NOTICE ISSUED U/S 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF THE FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 IN THE FOLLOWING LOAN ACCOUNTS WITH A RIGHT TO SELL THE SAME ON "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS" FOR REALIZATION OF COMPANY'S DUES.

1. Borrower's & Guarantor's Name & Address	Description Of The Property	1. Date & Time Of Auction 2. Last Date Of Submission Of Bid 3. Date & Time Of The Property Inspection	1. Reserve Price Of 2. End Of The Property
Safe Carrier Unit No. FF-8, Plot No. XII/7870-17, 1st Floor, Subzi Mandi Roshanara Road City Delhi Near Mata M Delhi-110007 Delhi And Also Property No. 14 3rd Floor Bharat Nagar Road, P. S. Sarala Rohila, Sri Nagar Colony, Sindhora Khan Delhi-110086 Ritu Khargawale H No 14 3rd Floor Sindora Kalan Sri Nagar Colony Near Rama Ice Cream Delhi-110052 Delhi Goudin Khargawale H No 14 3rd Floor Sindora Kalan Sri Nagar Colony Near Rama Ice Cream Delhi-110052	All the piece and parcel of property Plot No. XII/7870-17, 1st Floor, Subzi Mandi Roshanara Road Delhi-110007 Delhi Property Bounded As :- North - Common Passage, South - Other Property East -Unit-F, West-F-2	1) E-AUCTION DATE: 20.05.2025 -10.30 AM to 12.30 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 19.05.2025 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 16.05.2025 -12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 1930150.25/- (Rupees Nineteen Lakhs Twenty-Five Thousand Five Hundred Fifty and Paise Only) EMD Amount (IN INR) : Rs. 193015/- (Rupees One Lakh Ninety Three Thousand Fifteen Only)
Atul Jain H. No. 65 Block-JP Floor Second Floor, Pitampura Delhi-110034, Delhi And Also : 3006 & 3007 Anupura, Subzi Mandi, Delhi-110007 Manisha Jain H. No. 65 Block-JP Floor Second Floor, Pitampura Delhi-110034, Delhi Rajendra Kumar Jain H No. 65 Block-JP Floor Second Floor, Pitampura Delhi-110034, Delhi	All piece and parcel of property bearing Sh. No. 3006 and Ground Floor and one Godown no. 3007 (without roof right), measuring 40.36 Sq. Mtr. i.e. 48 Sq.Yard, Situated at Anupura, Subzi Mandi, Delhi, Registered in the name of Rajendra Kumar Jain S/o Late Sh. Nikhar Chand Jain and Mrs. Manisha Jain W/o. Sh. Atul Jain as per the Sale Deed bearing Registered No. 7230 dated 11-08-2014. Property Bounded As: East-Other Property, West-Gali, North-Other Property, South-Gali	1) E-AUCTION DATE: 20.05.2025 -10.30 AM to 12.30 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 19.05.2025 - TILL 5 PM 3) DATE OF INSPECTION: BETWEEN 16.05.2025 -12.00 PM TO 2.00 PM IST	Reserve Price (IN INR): Rs. 1093398.30/- (Rupees Ten Lakhs Ninety Three Thousand Three Hundred Ninety Eight and Paise Only) EMD Amount (IN INR) : Rs. 109340/- (Rupees One Lakh Nine Thousand Three Hundred Forty Only)
AVINASH GUPTA K.D.-107 KANVI NAGAR GHAZIABAD GHAZIABAD-245101 Also is at : SUPTA NO.617 KHARSA NO.1600&1602, PILAKHWA HAPUR GHAZIABAD U.P HAPUR HO-245304, RITA GUPTA K.D.-107 KANVI NAGAR GHAZIABAD GHAZIABAD-201002	All The Piece And Parcel Of Property 1) -Nagar Patika No 517, Arya Nagar, Railway Line Per Pilakhwa, Dasna Hapur Uttar Pradesh, 201204	1) E-AUCTION DATE: 30.05.2025 -10.30 AM to 12.30 PM WITH UNLIMITED EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KY	

प्रपत्र - जी
हल्दीराम फिनकाप प्राइवेट लिमिटेड की दिल्ली स्थित स्थान पर
वित्तीय गतिविधियों में कार्यरत, के परिचालन के लिए
अभिरुचि हेतु आमंत्रण

Table with 2 columns: क्र.सं. (Serial No.), प्रासंगिक विवरण (Relevant Details). Contains details about the financial statements and the company's financial position.

हीरो हाउसिंग फाइनेंस लिमिटेड
पंजीकृत कार्यालय: 09, सामुदायिक कैंड, बसंत लोक, बसंत विहार,
नई दिल्ली - 110057, शाखा कार्यालय: कार्यालय संख्या ए-6, तृतीय
तल, सेक्टर-4, नोएडा-201301

DEBTS RECOVERY APPELLATE TRIBUNAL ALLAHABAD
PHON NO. 0532-2467671 FAX 0532-2466414
147-A-58/1, JAWAHAR LAL NEHRU ROAD, TAG ORE TOWN, ALLAHABAD

This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States of America or otherwise outside India.

IRIS CLOTHINGS LIMITED
Corporate Identification Number: L18109WB2011PCL166895
Our Company was originally incorporated as "Iris Clothings Private Limited" under the provisions of the Companies Act, 1956 on August 27, 2011 bearing Corporate Identification Number U18109WB2011PCL166895 issued by the Registrar of Companies, West Bengal.

Table with 5 columns: Category, No. of valid CAFs (including ASBA applications) received, No. of Equity Shares accepted and allotted against Entitlement (A), No. of Equity Shares accepted and allotted against Additional applied (B), Total Equity Shares accepted and allotted (A+B).

Table with 4 columns: Category, No. of Applications, Number of Rights Equity Shares Allotted - against Entitlement, Number of Rights Equity Shares Allotted - Against valid additional shares, Total Rights Equity Shares Allotted.

IRIS CLOTHINGS LIMITED
Registered Office: 103/24/1, Foreshore Road Shibpur, Howrah - 711102, West Bengal, India
Contact person: Mrs. Sweta Agarwal, Company Secretary & Compliance Officer

DOVE SOFT LIMITED
Our Company was incorporated as private limited Company under the name "Dove Soft Private Limited", under the provisions of the Companies Act, 1956 and Certificate of Incorporation was issued by the Registrar of Companies, Maharashtra, Mumbai on August 19, 2011.

OUR PROMOTERS: KURJBHAI RUPARELIYA, RAHUL BHANUSHALI AND SKY OCEAN INFRASTRUCTURE LIMITED
THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE DRAFT RED HERRING PROSPECTUS ("DRHP") DATED APRIL 28, 2025 HAS BEEN FILED WITH SME PLATFORM OF BSE ("BSE SME").

UNISTONE CAPITAL PRIVATE LIMITED
GROW HOUSE WEALTH MANAGEMENT
PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
UNISTONE CAPITAL PRIVATE LIMITED
A/ 305, Dynasty Business Park, Andheri-Kurla Road, Andheri East, Mumbai - 400 059, Maharashtra, India.

COMPANY SECRETARY AND COMPLIANCE OFFICER
Archit Tundia
Office No. 1101, DLH Park, Opp. MTNL, Goregoan West Mumbai-400062, Maharashtra, India.

IRIS CLOTHINGS LIMITED
Registered Office: 103/24/1, Foreshore Road Shibpur, Howrah - 711102, West Bengal, India
Contact person: Mrs. Sweta Agarwal, Company Secretary & Compliance Officer

DOVE SOFT LIMITED
DOVE SOFT LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated April 28, 2025 with BSE SME.